

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Part Heard Bench)**

**Item No.-302**

IB-1731/ND/2019

IA/5534/2020, Contempt Petition-08/2024

**IN THE MATTER OF:**

Mayoga Investment Ltd.

**.....Applicant**

**Vs.**

M/s MK Overseas Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 03.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Sr Adv Sudhir Makkar, Adv Siddharth Garg, Adv  
Aadhya Shrotriya

For the Respondent :

For the VSJ : Sr. Adv P Nagesh, Adv Aanchal Tikmani

For the RP : Sapan Mohan Garg, Adv Palash Singhai and Mr.  
Harshal Sareen

**ORDER**

**IA/5534/2020:-**

Heard the Ld. Sr. Counsel for Assignee of Objector Yes Bank, Ld. Sr. Counsel for SRA and Ld. Counsel for RP. Order in this **matter is reserved.**

In the meantime, all the sides may file their written submissions along with judicial decisions, if any, within 3 days.

**Contempt Petition-08/2024 & IB-1731/ND/2019:-**

List this matter on **15.07.2024.**

**Sd/-**

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**